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असाधारण EXTRAORDINARY भाग II — खण्ड 1 PART II - Section 1 प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

नई दिल्ली, बुधवार, नवम्बर 4, 2020/कार्तिक 13, 1942 (शक) सं॰ 67] No. 67] NEW DELHI, WEDNESDAY, NOVEMBER 4, 2020/KARTIKA 13, 1942 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 4th November, 2020/Kartika 13, 1942 (Saka)

THE ARBITRATION AND CONCILIATION (AMENDMENT) **ORDINANCE**, 2020

No. 14 of 2020

Promulgated by the President in the Seventy-first Year of the Republic of India.

An Ordinance further to amend the Arbitration and Conciliation Act, 1996.

WHEREAS to address the concerns raised by stakeholders after the enactment of the Arbitration and Conciliation (Amendment) Act, 2019 and to ensure that all the stakeholder parties get an opportunity to seek unconditional stay of enforcement of arbitral awards where the underlying arbitration agreement or contract or making of the arbitral award are induced by fraud or corruption, it has become necessary to make further amendments to the Arbitration and Conciliation Act, 1996;

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:--

1. (1) This Ordinance may be called the Arbitration and Conciliation (Amendment) Short title and Ordinance, 2020.

commencement.

(2) Save as otherwise provided in this Ordinance, it shall come into force at once.

2. In section 36 of the Arbitration and Conciliation Act, 1996 (hereinafter referred to as the principal Act), in sub-section (3), after the proviso, the following shall be inserted and shall be deemed to have been inserted with effect from 23rd day of October, 2015, namely:—

"Provided further that where the Court is satisfied that a prima facie case is made out,----

 $\left(a\right)$ that the arbitration agreement or contract which is the basis of the award; or

(b) the making of the award,

was induced or effected by fraud or corruption, it shall stay the award unconditionally pending disposal of the challenge under section 34 to the award.".

Explanation.— For the removal of doubts, it is hereby clarified that the above proviso shall apply to all court cases arising out of or in relation to arbitral proceedings, irrespective of whether the arbitral or court proceedings were commenced prior to or after the commencement of the Arbitration and Conciliation (Amendment) Act, 2015.

Substitution of new section for section 43J of the principal Act, the following section shall be substituted, namely:----

Norms for accreditation of arbitrators.

43J.

"43J. The qualifications, experience and norms for accreditation of arbitrators shall be such as may be specified by the regulations.".

Omission of Eighth Schedule. 4. The Eighth Schedule to the principal Act shall be omitted.

RAM NATH KOVIND,

President

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

Amendment

of section 36.

UPLOADED BY THE MANAGER, GOVERNMENT OF INDIA PRESS, MINTO ROAD, NEW DELHI-110002 AND PUBLISHED BY THE CONTROLLER OF PUBLICATIONS, DELHI-110054.

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